Court No. - 46

WWW.LIVELAW.IN

Case :- CRIMINAL MISC. WRIT PETITION No. - 5170 of 2021

Petitioner :- Vineet Narain
Respondent :- State Of U.P. & Others
Counsel for Petitioner :- Shivam Yadav

AND

Case :- CRIMINAL MISC. WRIT PETITION No. - 5210 of 2021

Petitioner :- Rajneesh Kapur
Respondent :- State Of U.P. & Others
Counsel for Petitioner :- Shivam Yadav

Hon'ble Surya Prakash Kesarwani,J.
Hon'ble Piyush Agrawal,J.

Heard Sri Ramesh Upadhyay, learned senior Advocate assisted by Sri Shivam Yadav, learned counsel for the petitioner and Sri Ajit Kumar Singh, learned Additional Advocate General assisted by Sri Patanjali Mishra, learned AGA for the State – respondents.

The aforesaid two writ petitions have been filed separately by two accused. Criminal Misc. Writ Petition No. 5170 of 2021 has been filed by the accused no.1 and Criminal Misc. Writ Petition No. 5210 of 2021 has been filed by the accused no.3 praying to quash the First Information Report No. 0234/2021 dated 19.6.2021 under sections 153A, 193, 295A, 417, 419, 448, 465, 467, 469, 470, 471, 504, 505(1)(o), 505(2), 507 of I.P.C. and Sections 66D/71/74 of Information Technology Act, Police Station Nagina, District Bijnor.

For the purpose of noticing the facts, Criminal Misc. Writ Petition No. 5170 of 2021 is treated to be leading writ petition and accordingly the facts are being noted.

The writ petition has been filed praying for the following reliefs:

> *"I. Issue a writ, order or direction in the nature of certiorari quashing the First Information Report dated 19.6.2021 registerd as Case Crime No. 0234 of 2021 under sections 153A, 193, 295A, 417, 419, 448, 465, 467, 469, 470, 471, 504, 505(1)(o), 505(2), 507 of I.P.C. Section 66D/71/74 of Information Technology Act, Police*

WWW.LIVELAW.IN

Station Nagina District Bijnor. (as contained as Annexure No.1 to this writ petition).

II. Issue a writ, order or direction in the nature of mandamus commanding the respondents not to arrest the petitioner in pursuance of the First Information Report No. 0234/2021 dated 19.6.2021 under sections 153A, 193, 295A, 417, 419, 448, 465, 467, 469, 470, 471, 504, 505(1)(o), 505(2), 507 of I.P.C. Section 66D/71/74 of Information Technology Act, Police Station Nagina District Bijnor.

III. To issue any other writ, order or direction which this Hon'ble Court may deem fit and proper in the aforesaid facts and circumstances of the case.

IV. To award the cost of the petition in favour of the petitioner."

Learned counsel for the petitioner submits that from the reading of the impugned first information report no offence is made out. He further submits that the impugned first information report has been *malafidely* lodged which does not disclose commission of any offence by the petitioner. Therefore, the impugned first information report deserves to be quashed.

Learned Additional Advocate General supports the impugned First Information Report.

Before we proceed to examine the rival submissions of the learned counsel for the parties, it would be appropriate to reproduce the impugned first information report, as under:

"नकल तहरीर हिन्दी वादी

प्रभारी निरीक्षक थाना नगीना जिला बिजनौर

महोदय निवेदन है कि प्रार्थी के मोबाइल पर दिनांक 17.06.2021 समय 09:55 बजे मेरी मित्र राजीव गुप्ता ने व्हाटसएप पर कुछ स्क्रीनशाट भेजते हुए कहा कि आपके भाई श्री चम्पतराय जी जो कि श्रीराम जन्म भूमि न्यास क्षेत्र समिति के महामन्त्री है तथा विश्व हिन्दु परिषद के अन्तरराष्ट्रीय उपाध्यक्ष है उनके बारे में किसी विनित नारायण नाम के व्यक्ति ने अपने फेसबुक एकाउन्ट पर जो पोस्ट लिखी है मैने आपको भेजी है पोस्ट पढ़कर मुझे अत्यन्त खेद हुआ मैं उनका सम्मान करता था मेरे मन में उनके प्रति गहन विश्वास कि वे बहुत अच्छे सामाजिक ईमानदार व्यक्ति है परन्तु पोस्ट पढ़कर मुझे लगा कि आपके भाई व

WWW.LIVELAW.IN

आपका परिवार सम्मान के योग्य व ईमानदार नहीं है मैने श्री राजीव गुप्ता की बात सुनकर उक्त विनित नारायण नाम के व्यक्ति का फेसबुक अकाउन्ट अपने मोबाईल में तलाश किया मुझे विनित नारायण की उक्त पोस्ट 18.06.2021 को करीब 12 बजे के आस पास मिली पोस्ट पढ़कर अत्यन्त खेद हुआ जिसमें सभी बाते षडयंत्र रच कर झूठे व अनर्गल व लिखी हुई थी मेरे भाई श्री चम्पतराय जी समाज के सम्मानित व्यक्ति है व अविवाहित है तथा सम्पूर्ण जीवन हिन्दू समाज को समर्पित किये हुए है इस तरह की पोस्ट से प्रार्थी के परिवार व प्रार्थी तथा प्रार्थी के भाई सम्मान को गहरा आघात पहुंचा है जो किसी विनित नारायण नाम के व्यक्ति ने किसी अलका लाहौटी नाम की महिला व अन्य से प्रार्थी के परिवार के विरूद्ध षडयंत्र रच कर यह जानते हुए सभी बाते झूठी है झूठे प्रपन गढ़कर सही के रूप में पोस्ट/ उपयोग कर हमारे परिवार के सम्मान को ठेस पहुंचाने के उद्देश्य से फेसबुक के माध्यम से सोसल मीडिया पर पोस्ट की गयी है प्रार्थी ने उक्त विनित नारायण का फोन नम्बर तलाश कर 18.06.2021 को करीब 09-10 बजे के करीब सम्पर्क किया गया तो फोन किसी रजनीश नाम के व्यक्ति ने उठाया तथा बताया कि विनित नारायण जी ने उक्त पोस्ट अलका लाहौटी पुत्री विरेन्द्र लाहौटी निवासी कस्बा नगीना जिला बिजनौर जो कि स्वयं को श्री कृष्ण गऊशाला नगीना की मालिक बताती है के बताने पर लिखी थी प्रार्थी ने रजनीश से आग्रह किया कि आपको सच्चाई जानने के बाद ही पोस्ट करनी चाहिए इस बात पर उक्त रजनीश ने प्रार्थी के साथ अभद्र व्यवहार किया तथा गाली गलौच व जान से मारने की धमकी देते हुए फोन काट दिया इस पोस्ट से प्रार्थी के पास और भी हिन्दू समाज के लोगों के फोन आये इससे करोड़ों हिन्दू समाज के लोगों के सम्मान को गहरा आघात पहुंचा है तथा इस तरह की पोस्ट समाज के अशान्ति उत्पन्न होने की प्रबल सम्भावना रहती है प्रार्थी प्रार्थना पत्र के साथ उक्त पोस्ट के स्क्रीन शाट की प्रति संलग्न कर रहा है। श्रीमान जी से प्रार्थना है कि विषय की गम्भीरता को समझते हुए रिपोर्ट लिख कर कानूनी कार्यवाही करने का कष्ट करें। हस्ताक्षर हिन्दी संजय प्रार्थी संजय बंसल पुत्र स्व० श्री रामेश्वर प्रसाद निवासी सरायमीर कस्बा व थाना नगीना जिला बिजनौर। दिनांक 19.06.2021 मो० नं० 9716888296, 88511267611 नोट मै हेड का० 282 जगन्नाथ सिंह प्रमाणित करता हूँ कि प्रार्थना पत्र की नकल मेरे द्वारा बोल बोल कर सी०सीटीएनएस पर टंकित करायी गयी।"

Bare perusal of the impugned first information report shows that even if the allegations made in the impugned first information report are taken in their entirety they do not constitute the offence alleged. In this regard, it would be appropriate to refer to the provisions of sections which deal with entirely different situation, namely; section 153A provides for promoting enmity, Section 193 provides for punishment for false evidence, Section 295A provides for punishment for furnishing

WWW.LIVELAW.IN

false evidence, Section 417 provides for punishment for cheating, Section 419 provides for punishment for cheating by personation, Section 448 provides for punishment for house-trespass, Section 465 Punishment for forgery, Section 467 provides for forgery of valuable security, will, etc., Section 469 provides for forgery for purpose of harming reputation, Section 470 provides for forged document, Section 471 provides for using as genuine a forged document or electronic record, Section 504 provides for intentional insult with intent to provoke breach of the peace, Section 505 (1) (o) is not mentioned in the IPC, Section 505 (2) provides for statements creating or promoting enmity, hatred or ill-will between classes and Section 507 provides for criminal intimidation by an anonymous communication. Section 66D of the Information Technology Act, 2000 provides for punishment for cheating by personation by using computer resource, Section 71 provides for penalty for misrepresentation and Section 74 provides for publication for fraudulent purpose.

From the aforesaid it *prima facie*, appears that the impugned first information report cannot be sustained in view of the law laid down by the Hon'ble Apex Court in **State of Haryana and others vs. Bhajan Lal and others, 1992 Supp. (1) SCC 335** and **M/s Neeharika Infrastructure Pvt. Ltd. vs. State of Maharashtra, AIR OnLine 2021 SC 192.**

Matter requires consideration.

Issue notice to the informant respondent no.4 returnable at an early date by the next date fixed.

Steps be taken within 48 hours.

Notice be served upon the informant respondent no.4 through the Chief Judicial Magistrate, Bijnor within next two days.

All the respondents may file counter affidavit within three days.

WWW.LIVELAW.IN

Learned counsel for the petitioner undertakes to delete the respondent nos. 5 and 6 from the array of parties within 48 hours and accordingly it is directed that respondent nos. 5 and 6 be deleted from the array of parties in both the writ petitions.

Put up as a fresh case on 27.7.2021 for further hearing.

Considering the facts and circumstances of the case, as an interim measure it is provided that pursuant to the impugned first information report the petitioners in both the writ petitions shall not be arrested till the next date fixed, i.e. 27.7.2021.

Order Date :- *20.7.2021*
samz

Justice Piyush Agrawal
Digitally signed by Justice Piyush Agrawal
Date: 2021.07.20 17:36:03 +05'30'

Justice Surya Prakash Kesarwani
Digitally signed by Justice Surya Prakash Kesarwani
Date: 2021.07.20 17:34:58 +05'30'